



The Societies Registration (Assam Amendment) Act, 2022

Act No. 38 of 2022

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 677 Dispur, Wednesday, 12th October, 2022, 20th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 12th October, 2022

No. LGL.185/2017/112.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 30th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXXVIII OF 2022
(Received the assent of the Governor on 30th September, 2022)
THE SOCIETIES REGISTRATION
(ASSAM AMENDMENT) ACT, 2022

AN ACT

further to amend the Society Registration Act, 1860 in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Societies Registration Act, 1860 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Central
Act XXI
of 1860

It is hereby enacted in the Seventy-third year of the Republic of India as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Societies Registration (Assam Amendment) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Amendment of
section 3C**

2. In the principal Act, in section 3C,-
 - (i) in sub-section (2), in clause (i), in the proviso, in second line, for the words "upto one year" appearing in between the words "a society" and "of the expiration," the words "for more then one year" shall be substituted.
 - (ii) in sub-section(3), in clause (b), in first line, for the words "fee for delayed filling" appearing in between the words "an additional" and "of application" the words, "fee at the rate of Rupees Two Thousand per year for the period from the date of expiry of the registration till the date of filling" shall be substituted.

**Amendment of
section 3D**

3. In the principal Act, in the section 3D, in third line, for the words "cease to be a registered" appearing in between the words "it shall" and "society", the words, "become an unregistered" shall be substituted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.